

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**C.P. No. 300/2017
M.A No.1736/2017
In
O.A No. 2343/2014
M.A No.2378/2014**

New Delhi, this the 30th day of October, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

1. Mr. Vattikonda Bharath
S/o Shri V. Venkateshwar Rao
H.No.11-4-76, Nehru Nagar
Khammam, Telangana.
2. Mr. Anuj Krishna
S/o Shri Shailendra Kumar,
5/4, JRF Hostel,
NPL Colony, New Rajendra Nagar,
New Delhi-110060.Petitioners

(None)

Versus

Shri Girish Sahani
Director General of Council of Scientific &
Industrial Research,
Anusandhan Bhawan,
2, Rafi Marg, New Delhi-110001.Respondent

(By Advocate : Mr. Praveen Swaroop)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :

None for the petitioners.

2. Sh. Praveen Swaroop, learned counsel appearing for the respondent submits that the respondent had already complied with

the order of this Tribunal and accordingly, prays for dismissal of the C.P. He has also produced a copy of the order dated 21.04.2017. The said order dated 21.04.2017 is taken on record.

3. In the circumstances and in view of the substantial compliance of the orders of this Tribunal, the C.P. is closed. Notice issued to the alleged contemnor is discharged. However, the petitioners are at liberty to question the orders now passed, if they are still aggrieved, in accordance with law. No costs.

Pending M.As if any, also stand disposed of.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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